Recovery of outstanding dues of Doordarshan

3627. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that Doordarshan have yet to recover crores of rupees from Sagar Arts, Cinevistaas Limited, Adhikari Brothers, UTV and several other production houses;
- (b) if so, the details of outstanding dues with interest thereof as on 31 October, 2010, company-wise; and
- (c) the steps Government is proposing to take to register FIRs against defaulting producers to recover outstanding dues?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes, Sir. Prasar Bharati has informed that Doordarshan has claims against a number of Production Houses. Arbitration proceedings have been invoked against Sagar Enterprises, Cinevista Television, Adhikari Brothers, UTV etc.

- (b) Prasar Bharati has informed that the details of outstanding dues with interest as on 31st Oct, 2010 in respect of the companies are being computed.
- (c) Prasar Bharati has further informed that as the non-payment of outstanding amounts results in civil dispute only, no FIR can be lodged against the defaulters. As such in terms of the agreement with the companies, arbitration proceedings have been resorted against them.

Enquiry against officers in Prasar Bharati

3628. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that CEO Prasar Bharati, after being indicted by CVC for corruption, is conducting his personal enquiry against those officers who stood against him;
- (b) whether such an action of CEO is nothing but to harass, intimidate and threaten witnesses and thereby exonerate himself;
- (c) under what specific rules he has been allowed to hold enquiry against witnesses in a bid to have their statements changed; and